

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3120
TO BE ANSWERED ON 06.08.2018**

Private Teachers Training Institutes

**3120. SHRI JAGDAMBIKA PAL:
SHRI MANSHANKAR NINAMA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether private agencies are being permitted to undertake teacher training and if so, the details thereof;
- (b) whether there are any guidelines for the functioning of such private teacher training institutes and if so, the details thereof and the mechanism in place to monitor the working of such private institutes;
- (c) whether the relevant rules do not allow a school to be run for profit in the country whereas the private institutions operate solely on the objective of making profits and if so, the details thereof; and
- (d) whether the Government has identified such institutions which have violated the rules and if so, the punitive action taken/to be taken against such institutions?

**A N S W E R
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

- (a) : Yes, Madam. The National Council for Teacher Education (NCTE) Act, 1993 allows both private and government institutions to run teacher education programmes. Private institutions recognized by NCTE are running 22963 Teacher Education Courses.
- (b) : While Section 14 & 15 of the NCTE Act stipulate for grant of recognition, Section 13 is meant for ensuring quality among the recognized teacher education institutions. NCTE conducts inspections periodically and takes punitive action, including withdrawal of recognition, wherever necessary.
- (c) : The NCTE Act, 1993 and Regulations framed thereunder allow only not for profit institutions to run Teacher Education Programmes.
- (d) : Evaluation on quality parameters is an ongoing process. Between 01.04.2017 to 01.06.2018, Recognition of 391 institutions has been withdrawn under Section 17 of the NCTE 1993.
